

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 26 of 2014 &
IA Nos. 44 & 45 of 2014**

Dated : 25th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Vidarbha Industries Association ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
for R.1
Mr. Samir malik
Mr. Ravi Prakash for R.2**

ORDER

The Respondent No.2 has already filed the reply. The learned counsel for the Respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 10.03.2014 after serving copy on the other side. The learned counsel for the Appellant is directed to file the Rejoinder thereafter within one week after serving copy on the other side.

Post the matter for hearing on **27.03.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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